

- II. Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Chemicals and Petrochemicals) and the Hindustan Organic Chemicals Limited (HOCL), for the year 2009-2010. [Placed in Library. See No. L.T. 294/15/09]

**Memorandum of Understanding (2009-10) between the Government of India
and the Container Corporation of India Limited.**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Railways) and the Container Corporation of India Limited (CONCOR), for the year 2009-2010. [Placed in Library. See No. L.T. 297/15/09]

- I. **Notifications of the Ministry of Agriculture.**
- II. **Notifications of the Ministry of Consumer Affairs, Food and Public Distribution.**
- III. **Statement of reasons for not laying the Annual Report and Audited Accounts (1993-1994, 1994-1995, 1995-1996, 1996-1997, 1997-1998, 1998-1999, 1999-2000, 2000-2001, 2001-2002, 2002-2003, 2003-2004, 2004-2005, 2005-2006, 2006-2007 and 2007-2008) of Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, within the stipulated period.**

THE MINISTER OF AGRICULTURE AND THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR) Sir, I lay on the Table:

- I (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture and Co-operation), under sub-section (3) of Section 36 of the Insecticides Act, 1968:
- (1) S.O. 45 (E), dated the 8th January, 2008, publishing the Restriction on Use of Diazinon Order, 2007.
 - (2) S.O. 46 (E), dated the 8th January, 2008, publishing the Restriction on Use of Fenthion Order, 2007.
 - (3) S.O. 47 (E), dated the 8th January, 2008, publishing the Withdrawal of Metoxuron Order, 2007. [Placed in Library. For (1) to (3) See No. L.T. 697/15/09]
 - (4) S.O. 128 (E), dated the 26th February, 2009, publishing the Insecticides (Amendment) Rules, 2009. [Placed in Library. See No. L.T. 390/15/09]
 - (5) S.O. 3006 (E), dated the 31st December, 2008, publishing the Restriction on Use of Dazomet Order, 2008.
 - (6) S.O. 3007 (E), dated the 31 st December, 2008, publishing the Banning of Chlorofenvinphos Order, 2008.

- (7) S.O. 374 (E), dated the 30th January, 2009, publishing corrigendum to Notification S.O. 45 (E), dated the 8th January, 2008.
- (8) S.O. 375 (E), dated the 30th January, 2009, publishing corrigendum to Notification S.O. 46 (E), dated the 8th January, 2008. [Placed in Library. For (5) to (8) See No. L.T. 697/15/09]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture and Cooperation), under Section 97 of the Protection of Plant Varieties and Farmers' Right Act, 2001.
- (1) G.S.R. 731 (E), dated the 14th October, 2008, publishing the Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2008.
- (2) G.S.R. 125 (E), dated the 25th February, 2009, publishing the corrigendum to the Notification No G.S.R. 731 (E), dated the 14th October, 2008.
- (3) G.S.R. 319 (E), dated the 13th May, 2009, publishing the Protection of Plant Varieties and Farmers, Rights (Amendment) Rules 2009. [Placed in Library. For (1) to (3) See No. L.T. 239/15/09]
- (iii) A copy (in English and Hindi) of the Ministry of Agriculture (Department of Animal Husbandry Dairying and Fisheries) Notification No. DELINDDB-01/09, dated the 30th April, 2009, publishing the National Dairy Development Board (Transaction of Business) (Amendment) Regulations, 2009, under Section 50 of the National Dairy Development Board Act, 1987. [Placed in Library. See No. L.T. 240/15/09]
- II (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
- (1) S.O. 880 (E), dated the 30th March, 2009, publishing the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2009.
- (2) S.O. 905 (E), dated the 2nd April, 2009, publishing the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Third Amendment) Order, 2009.
- (3) S.O. 906 (E), dated the 2nd April, 2009, publishing the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Fourth Amendment) Order, 2009. [Placed in Library. For (1) to (3) See No. L.T. 237/15/09]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (1) S.O. 473 (E), dated the 13th February, 2009, regarding obtaining export release order for export of sugar whether under Open General License or Advance Authorization Scheme (AAS) on ton-to-ton basis or any other scheme permitting export of sugar.
- (2) S.O. 509 (E), dated the 18th February, 2009, regarding imports of raw sugar under Advance Authorization Scheme subject to ton-to-ton policy in the prescribed proforma on monthly basis.
- (3) G.S.R. 164 (E), dated the 12th March, 2009, regarding imports of stock-holding and turnover limits on dealers of sugar for four months.
- (4) S.O. 1067 (E), dated the 29th April, 2009, amending G.S.R. 509 (E), dated the 18th February, 2009 substituting certain entries therein.
- (5) G.S.R. 303(E), dated the 1st May, 2009, regarding non-applicability of the provisions of the Notifications No. G.S.R. 135 (E), dated the 17th February, 2000; G.S.R. 137 (E), dated the 17th February, 2000; G.S.R. 137 (E), dated 17th February, 2000 and G.S.R. 157 (E), dated the 1st March, 2002 till 1st August, 2009, in respect of sugar processed from raw sugar imported by a producer of sugar and in respect of white or refined sugar imported up to 10 lakh tons by certain organizations.
- (6) G.S.R. 304 (E), dated the 1st May, 2009, regarding non-applicability of the Notification No. G.S.R. 832 (E), dated the 29th December, 1999 till 1st August, 2009 in respect of white or refined sugar imported up to 10 lakh tons by certain organizations. [Placed in Library. See No. L.T. 394/15/09]

III. A copy (in English and Hindi) of the Statement explaining reasons for not laying the Annual Report and Audited Accounts of Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&K HPMC), Srinagar, for the years 1993-1994, 1994-1995, 1995-1996, 1996-1997, 1997-1998, 1998-1999, 1999-2000, 2000-2001, 2001-2002, 2002-2003, 2003-2004, 2004-2005, 2005-2006, 2006-2007 and 2007-2008 within the stipulated period. [Placed in Library. See No. L.T. 238/15/09]

**Reports and Accounts (2007-2008) of the Central Council of Homoeopathy,
New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Central Council of Homoeopathy (CCH), New Delhi, for the year 2007-2008, together/with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 264/15/09]